

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

102. IA/1827/2024 IN C.P. (IB)/3045(MB)2019

**IN THE MATTER OF**

Ahmednagar Mechants Co-Operative  
Bank Limited

Vs

Ujwal Electrical Stampings Pvt Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 23.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Manoj Kumar Mishra (PH)  
For the Respondent:

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**ORDER**

**I.A. 1827/2024**

The prayer in the I.A. is for extension of liquidation period by 182 days from 07.04.2024 to 06.10.2024. The Ld. Counsel for the Applicant submits that the e-auction carried out by him is yet to be completed qua the property i.e. Residential Bungalow situated at Ahmednagar MIDC and in case the bank is unable to sell the factory premises of Ahmednagar, the Liquidator shall be taking over that as well. Taking into consideration, the submissions of the Ld. Counsel and in view of the resolution having been passed in the 7<sup>th</sup> SCC Meeting held on 05.03.2024,

the present application is allowed and the extension of liquidation period is extended upto 06.10.2024. In view of the same, I.A. is disposed of.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)